

Court – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.180 of 2012 & IA No.319 of 2012
&
Appeal No.181 of 2012 & IA No. 317, 320 of 2012 & 4 of 2013

Dated: 10th July, 2015

Present : Hon'ble Justice Mrs. Ranjana P. Desai, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Appeal No. 180 of 2012

Shell India Markets Pvt. Ltd. Appellant (s)
Versus
Indian Oil Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant(s) : Ms. Ankita Jain

Counsel for the Respondent(s) : Mr. Rajat Navet for R 1 to R 3
Mr. Vishnu Sharma for R 5

Appeal No. 181 of 2012

Reliance Industries Ltd. & Ors. Appellant (s)
Versus
Indian Oil Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant(s) : Mr. Vishnu Sharma

Counsel for the Respondent(s) : Mr. Rajat Navet for R 1 to R 3
Ms. Ankita Jain for R 7
Mr. Manish K. Jha for R.6 (UOI)
Mr. Prithu Garg for R 4 / ONGC

ORDER

Learned Counsel appearing for the Reliance Industries Limited in both these appeals is stated to be ill.

List these matters on **18.09.2015.**

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice Mrs. Ranjana P. Desai)
Chairperson